

Amendment in Indecent Representation of Women (Prohibition) Act

†1389. SHRI ISHWARLAL SHANKARLAL JAIN: Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

(a) whether Government is amending the law pertaining to the prevention of projection of women in an obscene manner;

(b) if so, whether the sending of multimedia messages through mobiles, e-mails, television telecasts, advertisements and writings published in newspapers and magazines and paintings, etc. have been covered in the proposed amendments;

(c) if so, the details thereof; and

(d) by when the amendment in the said law and its immediate implementation is likely to take place?

THE MINISTER OF STATE OF THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI KRISHNA TIRATH): (a) to (b) Certain amendments including broadening the scope of law to cover audio visual media and material in electronic form and strengthening penalty provisions in the Indecent Representation of Women (Prohibition) Act, 1986 have been approved by the Government for introduction of an Amendment Bill in the Parliament.

Rehabilitation of rape, burn and acid attack victims

†1390. SHRI RAGHUNANDAN SHARMA: Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

(a) the mechanism for providing relief and rehabilitation to rape, burn and acid attack victims in various parts of the country;

(b) whether Supreme Court has suggested to create a fund for rehabilitation of rape victims;

(c) if so, whether there is any proposal for providing legal aid to rape victims under this fund; and

(d) by when the said fund is likely to be created?

THE MINISTER OF STATE OF THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI KRISHNA TIRATH): (a) Section 357 A of the Code of

†Original notice of the question was received in Hindi.

Criminal procedure (Cr. Pc) casts a responsibility on the State Government to formulate schemes for compensation of victims of crime in coordination with the Central Government.

(b) to (d) The Supreme Court in its judgment dated 19.10.1994, in the Delhi Domestic Working Women's Forum Vs. Union of India and Others had given directions for rehabilitation of victims of rape. However, there was no suggestion by the Supreme Court regarding setting up of a fund for the purpose.

Coverage of all villages with ICDS centres

1391. SHRIMATI JHARNA DAS BAIDYA: Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

(a) whether all the villages in the country have been covered with the Integrated Child Development Services (ICDS) centres;

(b) if so, the details thereof;

(c) if not, the reasons therefor; and

(d) whether Government has plans to give ICDS centre a permanent structure and make nature of work in ICDS centre permanent?

THE MINISTER OF STATE OF THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI KRISHNA TIRATH): (a) to (c) The Integrated Child Development Services (ICDS) Scheme was universalized in 2008-09, so as to cover villages/habitations as per prescribed population norms. Cumulatively Government has approved 7076 ICDS Projects and 14 lakh Anganwadi Centres, against which there are 7005 operational ICDS Projects and 13.19 lakh operational Anganwadi Centres, throughout the country, as on 30.09.2012

(b) The ICDS Scheme is a Plan Scheme the continuation of which is approved at the onset of every Five Year Plan. Recently the scheme has been approved on 24th September, 2012 for its continued implementation during the Twelfth Five Year Plan alongwith Strengthening and Restructuring with programmatic, management and institutional reforms and also construction of Anganwadis Centres.

Review of ICDS in Maharashtra

1392. SHRI RAJKUMAR DHOOT: Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state: